

Mr. Speaker: Mr. Bade should sit down. (*Interruption*). Since I did not get any information, and I thought that the matter was important, therefore, without waiting further, I admitted it this morning. That was what I could do. But I would request hon. Ministers just to take care to see that when information on such an important matter is asked for, and when the Ministers or their Ministries also do consider that it is an important matter on which a statement must be made immediately, more attention is paid to the notices that have been given here, and the very information could have been given here later in the day, if not in the morning.

Shri Nanda: The manner in which you have laid down the procedure and the words that you have spoken now are totally unexceptionable; you have put the thing very clearly and it should be adhered to faithfully and carefully.

As regards the facts of the present case, I am not conversant with them. You know, Sir, that I just was coming along, and I did not know that there was a calling attention notice coming up later on and I did not know what might be raised here.

But to my mind it is very clear also that there could not be any intention on the part of anybody to flout either the convention of the House or...

Shri Raghunath Singh (Varanasi): There is no question of intention here. (*Interruptions*).

Shri Nanda: Would the hon. Members be better pleased if there was such an intention? There is no intention. But if there has been any breach, certainly that is regrettable.

As for the facts concerning this matter, I would have them looked into, and the necessary explanation will be forthcoming for the information of the House. The conventions

of the House and the Directions of the Speaker should be and will be observed, and if anything has happened which has made for this difficulty, I would submit that it will be avoided in the future.

As for the other observations made, I do not think that I need deal with them. We, the officers and the Government and the Parliament and the Ministers, all of us are running the Government.

Shri Hari Vishnu Kamath: I am sorry, Sir, that you have not been pleased to answer the point that I had raised, namely whether a Minister is or is not responsible and accountable for the statements and actions of the officers of his Ministry?

Shri Nanda: He is responsible.

Mr. Speaker: I have said that he is responsible.

Shri Nanda: That responsibility is not denied.

12.17 hrs.

PAPERS LAID ON THE TABLE

STATEMENT REGARDING RISE IN WHEAT PRICES IN DELHI

The Minister of Food and Agriculture (Shri C. Subramaniam): I beg to lay on the Table a statement regarding rise in the prices of wheat in Delhi. [*Placed in Library. See No. LT—3563/64.*]

INDIAN AIRCRAFT (THIRD AMENDMENT) RULES

The Minister of Transport (Shri Raj Bahadur): On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Indian Aircraft (Third Amendment) Rules, 1964, published in Notification No. GSR 1655 dated the 21st November, 1964, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [*Placed in Library. See No. LT—3564/64.*]